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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 336 of 1992

1. National Union Postmen, Class IV  
& E.D. employees, Lucknow, through  
its Circle Secretary, Sri Neer Mohd.
2. Gyan Prakash, ~~Post Master, Lucknow GPO~~  
~~Circle Lucknow~~
3. Chandraj Yadav, ~~Post Master, Lucknow GPO~~  
~~Circle Lucknow, Lucknow GPO~~
4. Mohd. Rais, ~~Post Master, Lucknow GPO~~  
~~Circle Lucknow~~
5. Miraj Ahmad, ~~Post Master, Lucknow GPO~~  
~~Circle Lucknow~~

. . . . . Applicants.

Versus

1. Union of India, through, the Secretary  
to the Ministry of Communication,  
Department of Posts, New Delhi.
2. Chief Post Master General, U.P.  
Circle Lucknow.
3. Chief Post Master, Lucknow GPO.
4. Dy. Chief Post Master, Lucknow, GPO

. . . . . Respondents.

Hon'ble Mr. S.N. Prasad, Member (Judicial)

Briefly stated the facts of this case, inter alia, are that the applicants No. 2 to 5 were initially engaged/appointed as ~~as~~ substitute/E.D. Stamp Vendors on 1.5.1989 vide (annexure A-1 to A-4); and since then they have been working continuously and have been discharging their duties satisfactorily.

2. The main grievance of the applicants appear to be that despite having rendered continuous service about more than 3 years, the applicants no.2 to 5 have not been regularised so far despite the representations (annexure A-5, A-6, A-7, A-8 and A-9).

3. The learned counsel for the applicant, while

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drawing my attention to the contents of the application and the papers annexed thereto has urged that the grievance of the applicants would be substantially met if the above representations (annexure A-5 to A-9) are decided early by the respondent no. 2, which are lying undecided so far, by reasoned and speaking order.

4. Having considered all the view points and all the aspects of the matter, I find it expedient that the ends of justice would be met if the respondent No. 2 is directed to decide the representations of the applicants no. 2 to 5 (annexure A-5 to A-9) which are dated 29.5.92, 29.5.92, 29.5.92, 27.5.92 and 29.5.92 respectively) by reasoned and speaking order in accordance with extant rules, regulations, and orders in this regard, within a period of two months from the date of the receipt of the copy of this order; and I order accordingly. It is made clear that the applicants are at liberty to furnish a copy of the above representations to the respondent no. 2 within a period of one week from the date of receipt of the copy of this order to enable the respondent no. 2 to decide the above representations within aforesaid specified period of time, in case the above representations are not readily available with the respondent no. 2.

5. The application of the applicants is disposed of as above without any order as to costs.

  
Member (J) 22/7/92

Lucknow dated 22nd July, 1992.

(RKA)